

to start a Film Institute, the Government might adopt or adjust the Institute referred to in the question for that purpose, I might say that the Sircar Committee visited not only this Institute but some other institutes also for the purpose of finding out whether the institutes that were working are adequate or what other experience we can gain from them. That was not meant to make any recommendations for this Institute. That was only advisory.

Shri Palanlandi: What is the function of the Film Institute?

Dr. Keskar: The Film Institute is yet to come. There is a Bill pending before the Rajya Sabha, the National Film Board Bill. In that, a proposal for a Film Institute is included.

Shri Keshava: Who are the Members of this Committee? Will the Government please place a copy of the report on the Table of the House?

Dr. Keskar: This is not a type of Committee which was meant to make any recommendations to the Government about the possible Film Institute. A draft proposal for a Film Institute is already before Parliament; as I said, it has been introduced in the other House. As far as this report is concerned, it is a small technical report giving information regarding the Institutes that exist. That is all. There is no Committee existing. It has been dissolved already. It does not exist any more.

Indians in Singapore

*248. **Shri Bibhuti Mishra:** Will the Prime Minister be pleased to state whether proposed Constitution for Singapore provides any safeguards for Indians in that State?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): No separate safeguard has been provided for Indians in Singapore, but the constitutional arrangements recommend that it shall be Singapore Government's responsibility constantly to care for the interests of racial and religious minorities in Singapore.

श्री बिभूति मिश्र : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि भल्पसंख्यक भारतीयों को जो कि वहाँ बसते हैं उनके कलचरल, रेशियल और धन्य हितों की रक्षा के वास्ते संविधान में कोई भ्रलग से संफगाई है ताकि वहाँ पर उन को पोलिटिकल बेटेज मिल सके ।

प्रधान मंत्री तथा संबैज्ञिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : इसका जवाब दे दिया गया है कि उसमें कोई भ्रलग दफा नहीं है लेकिन उसमें शुरू ही में लिखा है कि पूरी रक्षा करनी चाहिए ।

Urban Agricultural Land for Displaced Persons

*250. **Shri Ajit Singh:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that urban agricultural land in the Punjab has not been allotted to Displaced Persons who left the same kind of land in West Pakistan;

(b) if so, whether it is a fact that there has been lot of unrest and agitation on this account;

(c) the policy being adopted in disposing of this land to the Displaced Persons; and

(d) whether it is a fact that industrial establishments having the value of less than Rs. 20,000 would not be auctioned and would be allotted to occupants against their verified claims?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c). Urban agricultural lands are being treated in the same manner as other urban properties. Claims of displaced persons in respect of similar lands in West Pakistan have been verified and compensation for them has to be paid on the same basis as other urban properties. So far, urban agricultural lands were not allottable. There were some representations on this point. To

bring urban agricultural lands at par with other urban properties, it has now been decided to make urban agricultural land holdings of the value of Rs. 10,000 and less, allottable.

(b) Yes. Evacuee industrial establishments valued at Rs. 50,000 or less are allottable.

Shri A. S. Sarhadi: May I ask why this discrimination between industrial establishments and blocks of urban agricultural land? Where as the value kept for industrial establishments is Rs. 20,000 in the case of agricultural land it is Rs. 10,000.

Shri Mehr Chand Khanna: I said in the case of urban agricultural lands we are treating them on a par with the urban evacuee property. For that the limit of allotability is Rs. 10,000 and less.

Shri A. S. Sarhadi: May I know the areas of the blocks that are being prepared for the purpose of assessing their value?

Shri Mehr Chand Khanna: If the value of a building allotted is Rs. 10,000 or less, then it becomes allottable.

Shri A. S. Sarhadi: What is the area of that holding?

Shri Mehr Chand Khanna: The area will depend on the valuation which is done on a cash basis.

लाला अशित राम : क्या मिनिस्टर साहब बतलायेंगे कि कितनी ऐसी जमीन है, भ्रवंन ऐग्रिकल्चरल लैंड, जो भ्रब तक ऐलाट नहीं हुई है ?

श्री मेहरचन्द खन्ना : मैं ने भ्रभी घ्राप की खिदमत में भ्रज किया कि भ्रभी तक हम यह फैसला नहीं कर पाए थे कि भ्राया हम इमे बेहाती तरीके पर लें या शहरी । भ्रब हम ने फैसला कर लिया है और हमारा इरादा है कि इसे शहरी तरीके पर लें । इस वक्त १०,००० रुपये से नीचे की जो जमीन है उसे हम नें ऐसाटबल करार दिया है ।

लाला अशित राम : एरिया कितना है जो भ्रनऐलाट है ?

श्री मेहरचन्द खन्ना : एरिया के बारे में तो मैंने भ्रभी भ्रज किया कि हर एक भ्रलाहदा होल्डिंग है, और जिस होल्डिंग की कीमत १०,००० रु० से नीचे है, वह बजट ऐलाट हो जायगी ।

Evacuee Property

*252. **Shri Mool Chand:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government have received any representation from Evacuee's unsecured creditors and Muslim Evacuee Unsecured Creditors Association, Karnal, in connection with the realization of decretal amounts against evacuee's;

(b) whether Government's attention has been drawn to numerous complaints of these creditors in the Press;

(c) whether Government has collected figures of the total amount of the claims of these creditors in the shape of court decrees against evacuees;

(d) whether Government has taken any action on these representations;

(e) if so, nature of the action taken thereon; and

(f) if not, the reasons thereof?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) Yes.

(c) No.

(d) Yes.

(e) Suitable replies to parties informing them that no payment could be made in respect of unsecured third party claims were sent.

(f) Does not arise.

Shri Mool Chand: May I know what action has been taken in connection with part (c) of the question?